

**FORM A**

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF INDUS PROJECTS LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Indus Projects Limited
2.	Date of incorporation of corporate debtor	17 <sup>th</sup> November 1997
3.	Authority under which corporate debtor is incorporated/registered	ROC - Mumbai
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U74210MH1997PLC111921
5.	Address of the registered office and principal office (if any) of corporate debtor	304 Loha Bhavan, P D Mello Road, Masjid, Mumbai-400009, Maharashtra, India,
6.	Insolvency commencement date in respect of corporate debtor	08 th May, 2025 (Order received on mail to IRP on 11 th June 2025)
7.	Estimated date of closure of insolvency resolution process	04 <sup>th</sup> November, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vivek Satyaprakash Jalan IBBI Registration Number. IBBI/IPA-002/IP-N01295/2024-2025/14452
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Vivek Jalan - Tower 3 /1502, Spring Grove Tower, Lokhandwala Township, Akurli Road- Kandivali East, Near Centrium Mall, Mumbai Suburban, Maharashtra ,400101 Registered Email: <a href="mailto:cavivekjalan81@gmail.com">cavivekjalan81@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-402, Suashish IT park, Dattapada road, Borivali East, Mumbai 400066 <b>Email: <a href="mailto:cirp.indusprojectslimited@gmail.com">cirp.indusprojectslimited@gmail.com</a></b>
11.	Last date for submission of claims	25 <sup>th</sup> June 2025 (14 days from order received date)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at entry no.13	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Indus Projects Limited** on **08th May, 2025**. (Order received on mail to IRP on 11th June, 2025)

The creditors of **Indus Projects Limited**, are hereby called upon to submit their claims with proof on or before **25th June, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-**

**Mr. Vivek Satyaprakash Jalan**  
Interim Resolution Professional  
ARK Industries Private Limited



Date:12/06/2025

Place: Mumbai

IBBI Reg. no: IBBI/IPA-002/IP-N01295/2024-2025/14452

AFA Validity Date-31<sup>st</sup> December, 2025

PUBLIC NOTICE

Notice is hereby given that, by Agreement dated 15th July, 2016, in short, the said Agreement, my clients Mr. PARASIMAL UTTAMCHAND PICHHA & Mrs. ANITA PARASIMAL PICHHA have purchased and acquired from Mr. HATIM TAYEBALI (for self) & as partner of Alfa Enterprises through their C.A. Hifzur Rehman Ansari, in short, 'the OWNERS' all the property described in the schedule, in short, the said property together with their rights, title and interest. On the basis of the said Agreement, my client through their Advocate Rahul P. Raut, have addressed to the Maker Chambers V Co-op Hsg. Soc. Ltd., vide their Notice dated 17/03/2023 for enrolling to the membership of the said society.

Being aggrieved with the non-admission to the membership by the said society, my clients have preferred with an Appeal u/s 22 of the M.C.S Act, 1960, before the Dy. Registrar of cooperative Societies, 'A' Ward and same is pending. My clients vide their notice 11/12/2023 called upon the Owners to collect the balance payment and eventually register the Agreements. The said Notice dated 11/12/2023 was responded through Advocate Notice dated 18/12/2023. Subsequently, my clients under their signatures have addressed to the said Owners, a letter dated 16/03/2024 showing their readiness and willingness to comply with the original notice dated 11/12/2023. Thereafter, my clients further sent a reply dated 23/04/2024 calling upon them to give the inspection of various documents contained therein. The said reply dated 23/04/2024 was duly responded by the said Owners on 27/04/2024 requesting my clients to arrange a meeting with the banker for inspection of all the original documents in respect of the property. The said reply was further replied by my clients vide reply dated 04/05/2024 to provide a duly endorsed photocopy of all the required documents as mentioned in the said reply.

Being aggrieved by the non-compliance of the aforesaid series of notices, correspondences, replies by the Owners, my clients have instituted before the Hon'ble City Civil Court, Mumbai at Mumbai, a Suit No. 5853 of 2024 wherein also moved the Notice of Motion No. 5665 of 2024 against the Owners seeking inter alia various reliefs. The same is subjudice for hearing on the said N.M. for a grant of interim reliefs. Pendency of said suit is registered with the Sub Registrar of Assurance at Mumbai at their Sr.No.4537 of 2025 by way of Notice of Lispendency.

In the circumstance the members of the public, prospective buyers, investors, really companies, firms or venture capitalist or political affiliates or persons buying on as is where is basis or under any clandestine arrangement are hereby cautioned to abstain/refrain from the dealing with and/or entering into any transaction including sale, assignment, long lease, agreement of leave and licenses, substantial deposit, or joint venture to conduct any business without the express written consent and/or concurrence of my clients.

The Schedule

All that 50% undivided shares in respect of all that premises being office Nos. 21, 22, 23 and 24 on the second floor of the building known as Makers Chambers V together with one Parking space at 220, Nariman Point, Mumbai 400 021 bearing Plot No. 220 of Backbay Reclamation Scheme Block III of Fort Division in the Registration District and Sub District of Mumbai City and assessed by the Assessor and Collector of Municipal Rates and Taxes under "A" Ward together with corresponding Shares under share certificate Nos. 154 to 157 in Maker Chambers V premises Co-operative Society Limited.

Dated, this 10/06/2025 SEEMA K. CHOPDA Advocate, Bombay High Court, Raja Bahadur Bldg, Hamam Street, Fort, Mumbai Ak/4803/81195

Form No. 14 [See Regulation-33(2)] Through Reg. AD/Speed Post, Affixation, Dast. MUMBAI DEBTS RECOVERY TRIBUNAL NO.I, AT MUMBAI. Government of India, Ministry of Finance and Company Affairs, 2nd floor, MTNL Bhawan, Near Colaba Market, Colaba, Mumbai-400005

DEMAND NOTICE NOTICE UNDER SECTION 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 20F SECOND SCHEDULE OF THE INCOME TAX ACT, 1961

R.P.No.229 of 2023 Next date: 25.06.2025 M. of Baroda ...Certificate Holder. V/S. Akshata Mercantile Pvt Ltd & Ors. ...Certificate Debtors.

CD. No.1. M/s. Akshata Mercantile Pvt.Ltd. at 4th Floor, Raheja Centre, Ground Floor, Free Press Journal Marg, Nariman Point, Mumbai-400021 CD. No.2. Mr. Abhay Narendra Lodha, at 602, Vaitarna Sir Pochkhanwala Road, Worli Seafac, Worli, Mumbai-400030

CD. No.3. Mr. Ashwin Narendra Lodha, at 502, Vaitarna Sir Pochkhanwala Road, Worli Seafac, Worli, Mumbai-400030 CD. No.4. Mrs. Sheela Abhay Lodha, at 602, Vaitarna Sir Pochkhanwala Road, Worli Seafac, Worli, Mumbai-400030 CD. No.5. Mr. Surendra C. Lodha, at 806-B, Ashoka Towers, Dr.A.B.Road, Opposite ITC Hotel, Parel, Mumbai-400012

CD. No.6. Mr. Vaibhav Prasanna Lodha, at 806-B, Ashoka Towers, Dr.A.B.Road, Opposite ITC Hotel, Parel, Mumbai-400012 CD. No.7. Mr. Prasanna Champalal Lodha, at 806-B, Ashoka Towers, Dr.A.B.Road, Opposite ITC Hotel, Parel, Mumbai-400012 CD. No.8. M/s. Satyarth Steel & Power Pvt. Ltd., at Guma Urla Road, Borjehara, District Raipur (C.G.), through its Directors.

CD. No.9. M/s. Riya Real Estate Private Limited, office at 229, Sant Tukaram Road, Masjid (East), Mumbai-400009, through its Directors. CD. No.10. Topworth Energy Pvt. Ltd., at 4th Floor, Raheja Centre, Ground Floor, Free Press Journal Marg, Nariman Point, Mumbai-400021, through its Directors.

CD. No.11. Phoenix Realtors Private Limited, at 4th Floor, Raheja Centre, Ground Floor, Free Press Journal Marg, Nariman Point, Mumbai-400021, through its Directors. CD. No.12. State Bank of India, at Backbay Reclamation Branch, Raheja Chambers, Free Press Journal Marg, Nariman Point, Mumbai-400021.

CD. No.13. State Bank of Travancore, Corporate Finance Branch, 112-115, Tulsiani Chambers, 212 Nariman Point, Mumbai-400021. CD. No.14. Indian Bank, at Mumbai Fort Branch, United India Building, Sir P.M. Road, Fort, Mumbai-400001.

CD. No.15. Central Bank of India, as Industrial Finance Branch, Chander Mukhi Building, Ground Floor, Nariman Point, Mumbai-400021.

This is notify that a sum of Rs. 160,96,77,000.18ps. (Rupees One Hundred Sixty Crore Ninety Six Lacs Seventy Seven Thousand and Paise Eighteen Only) has become due from you as per Recovery Certificate drawn up in O.No.88 of 2016 by the Presiding Officer Debt Recovery Tribunal-I Mumbai. The Applicant is entitled to recover the sum of Rs. 160,96,77,000.18ps. (Rupees One Hundred Sixty Crore Ninety Six Lacs Seventy Seven thousand and Paise Eighteen Only) with cost alongwith future interest @ 13.90% per annum simple w.e.f. 13.05.2016 till recovery from CD. Nos. 4,5,7,8,9,10, and 11 jointly and severally. You are hereby called upon to deposit the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with law.

In addition to the aforesaid sum, you shall be liable to pay: (A) Such interest as is payable for the period commencing immediately after this notice of the execution proceedings.

(B) All costs, charges and expenses incurred in respect of the service of this Notice and other process that may be taken for recovering the sum due. Given under my hand and the seal of this Tribunal on this 23rd day of May, 2025.

Sd/- Recovery Officer, Debts Recovery Tribunal No.I Mumbai

MUMBAI BUILDING REPAIR & RECONSTRUCTION BOARD (Unit of MHADA)

Executive Engineer (B-2 Div.), Babula Tank Road, Mumbai-400009 E-TENDER NOTICE

Main Portal : https://mahatenders.gov.in MHADA Portal : Repairs & Reconstruction Board, Unit of MHADA, MCGM, B-Ward Office Bldg, Room No. 30, 3rd Floor, Opp. J. J. Hospital, Babula Tank Cross Lane, Mumbai-400009 from the contractor registered with PWD/MHADA/CPWD/CIDCO/MES/MJP/MIDC/Indian Railways/BPT/MCGM in the corresponding appropriate class of contractor.

Table with 7 columns: Sr. No., Name of Work, Estimated Cost, E.M.D. 1% of Estimated Cost, Security Deposit 2% of Estimated Cost, Registration (Class) of Contractor, Tender Price including GST in Rs., Time limit for completion of work.

Table with 7 columns: Sr. No., Stage Description, Date & Time

- 1. The Complete bidding process will be online (e-Tendering) in two bid system. All the notifications and detailed terms and conditions regarding this tender notice hereafter will be published online on website https://mahatenders.gov.in, MHADA Website - https://mhada.maharashtra.gov.in

- 2. Bidding documents can be loaded on the website https://mahatenders.gov.in from Date 17.06.2025 at 10.05 to Dated 26.06.2025 upto 17.30.

- 3. The payment for Tender Form Fee and Earnest Money Deposit (EMD) must be made online

- 4. Technical Bids will be Opened on 30.06.2025 at 11.00 AM & Price bid will be opened on 03.07.2025, 11:00 a.m. onwards at office of Executive Engineer B-2 Div. M. B. R. & R. Board M.C.G.M "B" Ward Office Bldg., 3rd Floor, Babula Tank Cross Road, Mumbai-9, on website https://mahatenders.gov.in

- 5. e-Tenderer should submit original documents (those were uploaded during bid preparation) for verification at the time of Technical Bid opening.

- 6. Tenderer should have valid class VI & V-A Digital Signature certificate (DSC) obtained from any certifying authority.

- 7. The Executive Engineer B-2 Div. M. B. R. & R. Board M.C.G.M. "B" Ward Office Bldg. 3rd Floor, Babula Tank Cross Road, Mumbai-9, reserves the right to accept or reject any or all tenders without assigning any reason.

- 8. The Executive Engineer B-2 Div. M. B. R. & R. Board M.C.G.M. "B" Ward Office Bldg. 3rd Floor, Babula Tank Cross Road, Mumbai-9, reserves the right to accept or reject any or all tenders without assigning any reason.

- 9. Registration certificate under GST is compulsory.

- 10. In case of the rates quoted by lowest bidder less than estimation cost & L1 bidder failed to submit Additional Performance Security Deposit within 8 days, then if L2 is agree to L1 below percentage amount, then offer will be accept 2nd lowest Bidder. For more information please refer Detail Tender notice.

- 11. Guidelines to download the tender documents and online submission of bids can be downloaded from website https://mahatenders.gov.in, Help support : 1800-233-7315 E-Mail - eproc.support@mahatenders.gov.in

MHADA - Leading Housing Authority in the Nation CPROIA/479

Sd/- (Nitin Dongre) Executive Engineer, B-2 Divn., M. B. R. & R. Board,

APPENDIX IV-A Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Sammaan Capital Limited (formerly known as Indiabulls Housing Finance Ltd.) [CIN : L65922DL2005PLC136029] ("Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 30.06.2025 from 05.00 P.M. to 06.00 P.M., for recovery of Rs. 1,68,47,792/- (Rupees One Crore Sixty Eight Lakh Forty Seven Thousand Seven Hundred Ninety Two only) pending towards Loan Account No. HLPVSH00307664, by way of outstanding principal, arrears (including accrued late charges) and interest till 06.06.2025 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. 07.06.2025 along with legal expenses and other charges due to the Secured Creditor from RUCHITA UDAY SAHAY @ RUCHITA SAHAY (PROPRIETOR, SILVER SKY PRODUCTION) WITH NIKHIL THAMPI (SON AS WELL LEGAL HEIR OF LATE PRADEEP KUMAR THAMPI @ PRADEEP RAMCHANDRA THAMPI @ PRADEEP THAMPI), DAKSHA THAMPI (WIFE AS WELL LEGAL HEIR OF LATE PRADEEP KUMAR THAMPI @ PRADEEP RAMCHANDRA THAMPI @ PRADEEP THAMPI) AND PRANATI THAMPI (DAUGHTER AS WELL LEGAL HEIR OF LATE PRADEEP KUMAR THAMPI @ PRADEEP RAMCHANDRA THAMPI @ PRADEEP THAMPI) AS GUARANTORS.

The Reserve Price of the Immovable Property will be Rs. 2,10,00,000/- (Rupees Two Crore Ten Lakh only) and the Earnest Money Deposit ("EMD") will be Rs. 21,00,000/- (Rupees Twenty One Lakh only) i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY RESIDENTIAL FLAT BEARING NO. 2106, ADMEASURING 72.01 SQ. MTS. (CARPET AREA) ON 21ST FLOOR OF 'B' WING, IN THE BUILDING KNOWN AS 'METROPOLIS RESIDENCES', SITUATED AT C. T. S. NO. 866 (NEW C. T. S. NO. 866A, 866B, 866C, & 866D OF VILLAGE AMBIVALI, JAI PRAKASH ROAD, FOUR BUNGLOWS, ANDHERI (W), MUMBAI - 400052, MAHARASHTRA.

For detailed terms and conditions of sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaan-capital.com; Contact No. 0124-6910910, +91 7065451024; E-mail id: auctionhelp@sammaan-capital.com. For bidding, log on to www.auctionfocus.in.

Sd/- AUTHORISED OFFICER SAMMAAN CAPITAL LIMITED (Formerly known as INDIABULLS HOUSING FINANCE LIMITED) Date : 09.06.2025 Place : MUMBAI

HDFC BANK Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East), Mumbai - 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD. The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after 21st June 2025 for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after 21st June 2025 for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

For PRIRME LEGEMM Sd/- Pratik Janni, Proprietor Advocate for Intending Purchaser.

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN THAT, 1) Smt. Mangla Dayaram Patil / Smt. Jannabai Dayaram Patil, 2) Mr. Anand Dayaram Patil, 3) Miss. Jannabai Dayaram Patil, 4) Mrs. Chaya Narendra Kini, 5) Mrs. Pramodini Ravindra Koli, 6) Mr. Mahesh Baban Patil, 7) Mrs. Rohini Hareesh Patil, 8) Mrs. Rupali Santosh Shetye, 9) Mrs. Sonali Arvind Bhandari, 10) Mrs. Monali Vinod Bhandarkar, 11) Mr. Vaibhav Hareesh Patil, 12) Mr. Shailesh Vijay Patil, 13) Mr. Santosh Vijay Patil, And 14) Mrs. Chandraksha Jagdish Vaitly (hereinafter referred to as 'the said Owners') are the Owners of the said property more particularly described in the Schedules hereunder written and have agreed to sell the below mentioned immovable property, with a clear and marketable title and free from all claims and encumbrances to our clients.

The said Owners have represented to our client that the flow of title in respect of property is as follows:

- 1. The Owners herein are well, seized and possessed and are having clear and marketable title, free from all claims and encumbrances and are sole and absolute owner in respect of their respective undivided share, right, title and interest in respect of the said property more particularly mentioned in the schedule hereunder written.
- 2. The Owners have principally agreed to sell the said property more particularly mentioned in the schedule hereunder written to our clients.
- 3. We are issuing this public notice more particularly mentioned in the schedule hereunder written inviting any persons, company, firm, Association of Person or anybody is having any claim and /or any right in the said Property described in the Schedules hereunder written and by way of deposit of title deeds, sale, exchange, assignment, gift, mortgage, trust, inheritance, possession, bequest, maintenance, lien, legacy lease, tenancy, license, is-pendens, custodia legis, easement or otherwise, or any other right whatsoever are hereby requested to make the same known in writing with documentary proof in support thereof to the undersigned at his office address at Premises No.04, First Floor, Plot No. 37, RSC 19, Part 1, MHADA Layout, Goral Sangli Co-operative Housing Society Ltd., Goral Road, Borivali (West), Mumbai - 400 091 within 14 (Fourteen) days from the date of this Notice only by way of Speed Post/R.P.A.D, the same will be considered, failing which the sale, transfer and assignment will be completed without any reference to any such claim/s, if any, made thereafter and which shall be considered as waived and/or abandoned to all intents and purposes.

THE SCHEDULE ABOVE REFERRED TO: (The said Property)

ALL THOSE pieces or parcels of land bearing corresponding

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Of Village - Kandivali, Taluka Borivali, and in the Registration District of Mumbai Suburban and Registration Sub-District, lying and being situated at M.G. Road, Hindustan Naka, Opp. Islam compound, Kandivali West, Mumbai - 400067 and bounded as follow-

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

Table with 5 columns: Sr. No., Survey Nos., Hissa No., CTS No., Admeasuring sq.mtrs

FORM A Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF INDUS PROJECTS LIMITED

Table with 2 columns: Sr. No., Name of corporate debtor / Insolvency professional details

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the INDUS PROJECTS LIMITED on 08th May, 2025. (Order received on mail to IRP on 11th June, 2025)

The creditors of Indus Projects Limited, are hereby called upon to submit their claims with proof on or before 25th June, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in paper, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Mr. Vivek Satyaprakash Jalan ARK Industries Private Limited IBBI/IFA-002/IP-NO1295/2024-2025/14452 Date:12/06/2025 Place: Mumbai

FEDERAL BANK YOUR PERFECT BANKING PARTNER

Loan Collection & Recovery Department - Mumbai Division The Federal Bank Ltd. Loan Collection & Recovery Department - Mumbai Division, 134, 13th Floor, Jyoti Maker Chamber II, Nariman Point, Mumbai-400021

E-mail : mumlcrd@federalbank.co.in, Phone : 022-22022548 / 22028427 CIN : L65191KL1931PLC000368, Website : www.federalbank.co.in

POSSESSION NOTICE Whereas the undersigned being the authorised officer of the Federal Bank Ltd. under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated 18-08-2022 calling upon the borrowers (1) Mr. Pankaj Vasudevan Nair, Son of Mr. Vasudevan Raman Nair, carrying on business in the name and style of, CROHAST having address at A1 Jaibajrang Association, Mahakali Caves Road, Near Holy Spirit Hospital, Andheri East, Mumbai, Maharashtra-400093 and also at Shop No. 2 & 3, Ground Floor, Hawa Apartment, Mahakali Caves Road, Opposite Holy Spirit Hospital, Andheri East, Mumbai, Maharashtra-400093 and 2) Mrs. Manjula Pankaj Nair, Wife of Mr. Pankaj Vasudevan Nair at A1 Jaibajrang Association, Mahakali Caves Road,

